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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application No. 35 of 1987

Mahadeo ..... Applicant

Versus

The Union of India & others.... Respondents.

Hon'ble Ajay Johri-AM  
Hon'ble G.S.Sharma-JM

This is an application under section 19 of the Administrative Tribunal Act no.XIII of 1985. The applicant Mahadeo was appointed as a Pipe Fitter in January, 1973. He was promoted to the highly skilled Fitter Grade-II in October, 1984. By the impugned order dated 27-6-1987, the applicant has been reverted from the post of highly skilled Fitter Grade-II. The applicant represented against this reversion order on 4.8.1987 followed by another representation dated 20.11.1987. These representations have not yet been disposed of by the respondents. We have heard Shri T.P.Singh, the learned counsel for the applicant and Shri K.C.Sinha for the respondents. We direct that the representations pending with the respondents be disposed of within a period of two months from the date of issue of this order. We understand that no recoveries against which relief has been sought by the applicant are yet being made from his salaries. These recoveries will not be made

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till the disposal of the representations which are pending with the respondents. The application is disposed of in above terms. Copy of petition be given to Shri K.C.Sinha, learned counsel for the respondents.

} Sharad  
Member (J)

ABR/ST/EP  
Member (A)

Dated: 9.3.1988  
Shahid.